

ACT NO. XIII OF 1914.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 16th September, 1914.)*

An Act to amend the Indian Life Assurance Companies Act, 1912.

VI of 1912. WHEREAS it is expedient to amend the Indian Life Assurance Companies Act, 1912; It is hereby enacted as follows:—

1. This Act may be called the Indian Life Assurance Companies (Amendment) Act, 1914. Short title.

VI of 1912. 2. In section 4 (1) of the Indian Life Assurance Companies Act, 1912, and in the forms of Balance Sheet (A) and (B) set forth in the Third Schedule to the Act, for the words "Comptroller General" the words "Controller of Currency" shall be substituted. Amendment of section 4 (1) and Third Schedule, Act VI, 1912.